

visit to London this week the Prime Minister of Mauritius has raised this matter with the British Government.

(b) and (c) No, Sir. However, the Government of India right from the beginning had opposed the excision of the Chagos Archipelago (which includes Diego Garcia) from Mauritius. India has continued to mobilise world opinion, particularly those of the Littoral States, for the establishment of a Zone of Peace in the Indian Ocean, in accordance with the UN Declaration of 1971. The establishment of a base on Diego Garcia is contrary to the objectives of that Declaration.

**Construction of terminal points for Ghogha-Dahej Ferry Service**

3802. SHRI NAVIN RAVANI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any proposal from Government of Gujarat requesting financing of the construction of terminal points for GHOGHA--DAHEJ FERRY SERVICE for which a company has already been registered in the joint sector;

(b) what are the details of such proposal and the Government's decision on it; and

(c) what assistance the shipping Ministry would offer to Gujarat in cash and kind to build this sea-transport which would save huge quantity of crude and diesel as surveyed by Tata Research Institute?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):

(a) No, Sir.

(b) Does not arise.

(c) This depends on the merits of the proposal of Gujarat Government.

**Cases of Termination of Pregnancy beyond 20 weeks**

3803. SHRI CHITTUBHAI GAMIT:  
SHRI BRAJA MOHAN  
MOHANTY;  
SHRI G. S. REDDY:

Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that at medical termination of pregnancy ward of AIIMS, doctors aborted a live child on April 2, 1980;

(b) how many such cases of termination of pregnancy beyond 20 weeks period have been noted in Delhi's various hospitals; and

(c) what measures are being taken to enforce strictly the law in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) Facts are being ascertained.

(b) From the information received about Medical Termination of Pregnancy (MTP) in respect of Delhi no case of Termination of Pregnancy beyond 20 weeks has been reported under the M.T.P. Act.

(c) The implementation of the Medical Termination of Pregnancy Act is the responsibility of the State Governments and such action as is deemed necessary is taken by them to ensure that the provisions of the Medical Termination of Pregnancy Act and the Rules and Regulations framed thereunder are complied with. In Delhi, during inspections by the officers authorised to do so, it is emphasised that the institutions should strictly comply with the legal provisions.